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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**




IA 348/2017 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: Sunil Kumar Jain & Ors
V/s.
ABG shipyard Ltd.& Ors.

Section of the Companies Act: Section 60 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Paurami Sheth Rasesh Sanjanwala Sr. Adv. Komal Thadani Adv.	Adv.		
2.	MAULIK NANAVATI Ronith Joy i/b NANAVATI & Co. SAURABH SOPARKAR, SR. ADV. SAHIL M. SHAH	Adv.	RP (R-1) FINANCIAL CREDITOR/ RESPONDENT NO. 16	 
3.	PAURAMI SHETH			

ORDER

Learned Senior Advocate Mr. Rasesh Sanjanwala with Learned Advocate Ms. Paurami Sheth with Learned Advocate Ms. Komal Thadani present for Applicant. Learned Advocate Mr. Maulik Nanavati with Learned Advocate Mr. Ronith Joy i/b Nanavati & Co. present for Respondent No.2. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Sahil Shah present for Respondent No. 16 in IA 348/2018.

RP filed resolutions of COC in its meeting held on 08.12.2017 wherein the direction of this Authority dated 01.12.2017 was considered in detail.

On of the resolution passed by the COC that RP shall made effort for collection of old dues in order to pay workers/ employees.

Learned Counsel appearing for applicant filed list of receivables, list of stock, list of unused assets, etc.

Learned Counsel for Applicant suggested that RP can make steps to recover the receivables, sell the stocks, and unused assets and thereby realise money and pay workers/ employees.

Learned counsel appearing for RP represented that he will take steps to realise the receivable to sell the stocks and unused assets. Since there is already authorisation of COC in respect of old dues.

Learned counsel for COC represented that RP can be directed to realise the receivables due to the company.

Considering the above said submission this Adjudicating Authority to take effective steps to recover / old dues in case if there are no other Judicial orders as on today, in order to pay the dues of workmen/ employees, if payable.

RP is directed to place the issue of sale of stocks, unused assets and scrap before the COC meeting for their consideration.

RP is directed to file affidavit about the action taken by him by next date of hearing.

List the matter on 01.02.2018.



MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 12th day of January, 2018.



BIKKI RAVEENDRA BABU
MEMBER JUDICIAL